

States/UTs, the Final List would be published at different times. For majority of States/UTs, the Final List is likely to be published by the end of September, 2013.

**Facilities for women workers under MGNREGA**

3080. SHRI BAISHNAB PARIDA : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is proposed to provide women workers under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) with women-friendly tools to facilitate better performance and minimizing health-hazards including provision of creche at the sites;

(b) if so, the details thereof;

(c) whether it is also proposed to extend certain other facilities available under the Integrated Child Development Services; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN) : (a) to (d) Para (6) of Schedule II of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) stipulates that while providing employment priority shall be given to women in such a way that at least 1/3rd of beneficiaries shall be women who have registered and requested for work under the scheme. Instructions have been issued to the States that workers may facilitated to bring their own tools and implements and alternately these may be arranged by Panchayats/Self Help Groups (SHGs). To facilitate women participation, guidelines are issued from time to time to the States. Some of the suggestions enunciated in the Act/Operational guidelines in respect of women workers are as under:—

- (1) Payment of equal wages for men and women.
- (2) Identification of widowed women, deserted women and destitute women, who qualify as a household under the Act, to ensure that they are provided job cards and are given 100 days of work.
- (3) Special works, which require less effort and those that are close to their house are to be given to pregnant women and lactating mothers.
- (4) Conduct time and motion studies to formulate gender, age, level of disability, terrain and climate sensitive Schedule of Rates (SoRs) and also accurate capturing of work done by women at worksites.

- (5) At least 50% of the worksite supervisors (Mates) at all worksites to be women.
- (6) Encourage participation of women groups, including Self Help Groups (SHGs) in awareness generation, capturing of demand, planning, implementation, monitoring and maintenance of works. SHGs can also mentor women mates.
- (7) Individual bank/post office accounts should be opened in the name of all women MGNREGA workers and their wages directly credited to their account for the number of days worked by them.
- (8) Worksite facilities such as creches, drinking water, shade etc. are to be provided. This may also be done through convergence with Women and Child Development Schemes like Integrated Child Development Services (ICDS).
- (9) By way of an amendment in Schedule-I of MGNREG Act, construction of Anganwadi centres have been included as one of the permissible works under the scheme.

#### **Implementation of PURA under PPP mode**

3081. SHRI BAISHNAB PARIDA : Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is proposed to implement Provision of Urban Amenities in Rural Area (PURA) under Public Private Partnership (PPP) mode;
- (b) if so, the details thereof alongwith status of the projects;
- (c) whether it is the first ever attempt at delivering infrastructure amenities through PPP mode in the rural sector;
- (d) whether it is also proposed to provide certain incentives/facilities to the private sector to attract them for such projects; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN) : (a) Yes Sir. Provision of Urban Amenities in Rural Areas (PURA) Scheme was restructured and approved on 21.01.2010 for implementation on pilot basis under the Public Private Partnership framework.